

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3217 of 2020

Mister Miyan @ Md. Mister

@ Md. Mister Miyan

... .. Petitioner

Versus

The State of Jharkhand

... .. Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Binod Kr. Dubey, Advocate

For the Opp. Party : Mr. Pankaj Kumar, Spl. P.P.

02/22.06.2020 Heard Mr. Binod Kr. Dubey, learned counsel for the petitioner and Mr. Pankaj Kumar, learned Spl. P.P. for the State.

Petitioner has been made accused in connection with N.D.P.S. Case No. 121 of 2019 arising out of Rajpur P.S. Case No. 05 of 2019.

The petitioner was suspected to be financing the illegal cultivation of Opium.

It appears that one of the co-accused namely Surender Dangi has already been granted bail by this Court in B.A. No. 10888 of 2019. The petitioner is in custody since 09.03.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Principal District and Sessions Judge cum Special Judge (N.D.P.S.), Chatra, in connection with N.D.P.S. Case No. 121 of 2019 arising out of Rajpur P.S. Case No. 05 of 2019.

(Rongon Mukhopadhyay, J.)